

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) Nos. 10770-10771/2020

[Arising out of impugned final judgment and order dated 29-04-2020 in MB Nos. 4517/2013 and 2397/2013 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

IFCI LIMITED

Petitioner(s)

VERSUS

LUCKNOW MUNICIPAL CORPORATION & ORS.

Respondent(s)

(IA No. 89936/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 89934/2020 - EXEMPTION FROM FILING O.T.)

Date : 03-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Vikramjit Banerjee, Sr. Adv.
Mr. Samiron Borkataky, AOR
Mr. Kartik Dey, Adv.

For Respondent(s)
Mr. Mukesh Verma, Adv.
Mr. Shail K. Dwivedi, Adv.
Mr. Namit Sharma, Adv.
Mr. Pankaj K. Singh, Adv.
Mr. Shashank Singh, Adv./AOR

Mr. Ajay Singh, Adv.
Mr. Vivek Narayan Sharma, AOR

Mr. Malak Manish Bhatt, AOR

Mr. Rohit K. Singh, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Our attention is drawn to the No Objection Certificate dated 13.10.1987 issued by the Lucknow Municipal Corporation.

Leave granted.

Hearing may be expedited.

(DEEPAK GUGLANI)
AR-CUM-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR